

By E-Mail/ Speed Post/Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-81/2023/ 11594 /A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, The District & Sessions Judge,
Karbi Anglong

Dated Guwahati, the 29th November, 2023

Sub:- **Permission to withdraw LTC.**

Ref:- Your Letter No. DJKA/14358/2023, dated 03.11.2023

Sir,

With reference to the above, I am directed to inform you that Smti. Rini Bharali, Addl. Dist. & Sessions Judge/FTC, Karbi Anglong, Diphu, has been allowed to withdraw the LTC for the current block period 2022-2025, which was already granted to her vide this Registry's letter No. HC.VII-81/2023/10724/A, dated 31.10.2023, to travel to Jaipur (Rajasthan).

Smti. Bharali may be informed accordingly.

Thanking you.

Yours faithfully,

Self

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-81/2023/11595-11598/A,

dated 29th November, 2023

Copy to :

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti. Rini Bharali, Addl. District & Sessions Judge, with reference to her letter dated 02.11.2023
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

28/11/23
REGISTRAR (VIGILANCE)

28.11.2023